



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jun/202627/2

DATED: 16/06/2026

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jun/202627/2 dated 16/06/2026 of Norms Committee - I for the year 2026-27 was held on 16/06/2026 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation	Department
1	Shri Abhinav Gupta, Addl. DGFT	In Chair
2	Shri Harish Upadhayay, Jt.DGFT	DGFT

3	Shri Ashwani Kumar Ojha, Dy. Dir	DGFT
4	Shri S. K. Jain, Consultant	Technical Expert, DPIIT
5	Shri S.K. Bhatnagar, Consultant	Technical Expert, DGFT
6	Shri Ashish kumar	Technical Expert, DPIIT
7	Shri Bijaya Maharana	Technical Expert, DCPC

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00000102AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0310828077 dated 02.04.2019. The firm has filed a separate review application for it bearing HQ file number HQRNORMREVIW00002443AM25. In the present application, the applicant has submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms. After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case.	

Case No.	2 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	ABERDARE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002460AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	3 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026

and Date	
HQ File Number	HQRNORM APPLY 00002545AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0910066798 dated 02.11.2018 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting No. 15/80-ALC2/2019 dated 15.11.2019 due to the non-submission of the requisite information requested. The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision on the parent file No. 018005000585AM19, pertaining to Advance Authorization No. 0910066798 dated 02.11.2018. . After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	4 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002548AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0910066799 dated 02.11.2018 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting No.15/80-ALC2/2019 dated 15.11.2019 due to the non-submission of the requisite information requested.	

The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision on the parent file No. 018005000586AM19, pertaining to Advance Authorization No. 0910066799 dated 02.11.2018. .

After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	5 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002572AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0910068852 dated 05.06.2020 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting No.NC/1/MEET/Sep/202324/13 dated 12.10.2023 due to the non-submission of the requisite information requested. The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision on the parent file No. 018005000475AM21, pertaining to Advance Authorization No. 0910068852 dated 05.06.2020 . After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	6 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002573AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0910066801 dated 02.11.2018 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting No.15/80-ALC2/2019 dated 15.11.2019 due to the non-submission of the requisite information requested. The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision on the parent file No. 018005000588AM19, pertaining to Advance Authorization No. 0910066801 dated 02.11.2018. . After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	7 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002657AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0911001115 dated 25.06.2021 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting No.NC/1/MEET/Jan/202223/20 dated 31.01.2023 due to the non-submission of the requisite information requested.

The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision on the parent file No. HQRNORMAPPLY00124171AM22, pertaining to Advance Authorization No. 0911001115 dated 25.06.2021.

After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	8 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	ATHARVA FOUNDRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002709AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee reviewed the case as per the agenda and noted that present norms application pertains to Advance Authorization No. 3111005231 dated 03.09.2025 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting No.NC/1/MEET/Mar/202526/19 dated 25.03.2026 due to the non-submission of the requisite information requested.

The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision on the parent file No. HQRNORMAPPLY00003011AM26, pertaining to Advance Authorization No. 3111005231 dated 03.09.2025.

After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	9 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00003792AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0510415802 dated 09.11.2020 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting No. NC/1/MEET/Nov/202223/16 dated 25.11.2022 due to the non-submission of the requisite information requested. The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision on the parent file No. 018005000704AM21, pertaining to Advance Authorization No. 0510415802 dated 09.11.2020. After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	10 / NC/1/MEET/Jun/202627/2
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Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00003923AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0310789333 dated 17.09.2014 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting Nos. 10/80-ALC2/2015 dated 17.08.2025 (HQ File no 018005000520AM15) , NC/1/MEET/May/202425/3 dated 03.06.2024 (HQ File no. HQRNORMREVIW00004231AM24) and NC/1/MEET/Oct/202425/15 dated 04.11.2024 due to the non-submission of the requisite information requested. The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision. After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	11 / NC/1/MEET/Jun/202627/2
Case Status	Case Withdrawn
Party Name	CRI LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00004545AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that this case was withdrawn from the agenda in NC-VI meeting dated 19/06/2025 on the ground that the firm had submitted request for withdrawal of the application. However, the same has been transferred by NC-VI to NC-I on portal without mentioning any	

reason. Hence, the committee decided to transfer this case to NC-VI, showing the status of the case as withdrawn

Case No.	12 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00005808AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0911003794 dated 13.10.2022 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting No. NC/1/MEET/Sep/202324/13 dated 12.10.2023 due to the non-submission of the requisite information requested. The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision on the parent file No. HQRNORMAPPLY00003700AM23, pertaining to Advance Authorization No. 0911003794 dated 13.10.2022. After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	13 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAGELLAN AEROSPACE (TUMKUR) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026

HQ File Number	HQRNORM APPLY 00007151AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted from the comments of concerned TE that as per the standard practice in DGFT, a committee is constituted for the visit to the unit before recommending the wastage norms for the 100% EOU, as has been done in the case of Dynamics Technology Limited, Bangalore, and Tata Sirosky, Hyderabad. As such, he has recommended that in this case also, the same decision as was made in the case of the aforesaid units may be taken. The Committee, after deliberating upon the case, decided to explore the possibilities of fixation of wastage norms based on the documents already submitted by the firm. If needed, the firm may also be requested to submit additional documents and called for personal hearing through video conferencing. Case stands deferred.	

Case No.	14 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00000103AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0310833455 dated 17.12.2019. The firm has filed a separate review application for it bearing HQ file number HQRNORMREVIW00002444AM25. In the present application, the applicant has submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms. After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case.	

Case No.	15 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00000104AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application No. pertains to Advance Authorization No. 0310795103 dated 06.04.2015. The firm has filed a separate review application for it bearing HQ file number HQRNORMREVIW00002445AM25. In the present application, the applicant has submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms. After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case.	

Case No.	16 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	CARL ZEISS INDIA (BANGALORE) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000043AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Weight of each exported Product (both 1.6 index and 1.5 index). Case stands deferred.	

Case No.	17 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00003535AM26
RA File Number	NA
Licence No and Date	0410083530/11/08/2006
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, according to the firm, its request for ratification of ad-norms against AA No.0410083530 dated 11.08.2006 was earlier approved by NC-1 in its meeting dated 31.10.2006. On 04-Oct-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the committee decided to reject the case. Case stands rejected.	

Case No.	18 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00003409AM26
RA File Number	NA
Licence No and Date	0410101778/22/01/2009
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, according to the firm, its request for ratification of ad-norms against AA No. 0410101778 dated 22.01.2009 was earlier approved by NC-1 in its meeting dated 06.04.2010. On 24-Sep-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current	

HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the committee decided to reject the case.

Case stands **rejected**.

Case No.	19 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00001753AM26
RA File Number	018005000325 AM10
Licence No and Date	0410107117/21/08/2009
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that in the instant case, according to the firm, its request for ratification of ad-norms against AA No.0410107117 dated 21.08.2009 was earlier approved by NC-1 in its meeting dated 16.11.2010. On 27-Jun-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the committee decided to reject the case.	
Case stands rejected .	

Case No.	20 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00001861AM26
RA File Number	018005000336 AM10
Licence No and	0410107196/25/08/2009

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, according to the firm, its request for ratification of ad-norms against AA No. 0410107196 dated 25.08.2009 was earlier approved by NC-1 in its meeting dated 08.06.2010. On 04-Jul-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the committee decided to reject the case. Case stands rejected.	

Case No.	21 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00005154AM25
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision: The committee reviewed the case as per the agenda and noted that present norms application pertains to Advance Authorization No. 0510407548 dated 17.08.2018 and the norm fixation case pertaining to the said AA had earlier been rejected in NC Meeting No. NC/1/MEET/Jan/202223/21 dated 14.02.2023 noting that the subject AA No. i.e. 0510407548 dated 17.08.2018 (HQ F. No. 018005000196AM19) was rejected in the NC Meeting dated 17.07.2019 due to non-submission of reply of deficiency letter. Further, the Committee had noted that the applicant has not applied for reviewing the ad-hoc norms against main file i.e. HQ File No. 018005000196AM19 on DGFT Portal, rather had submitted a fresh application. The firm has now submitted an ANF-4B application (which is applicable only for prior fixation/modification in SION) for fixation of norms, instead of filing a proper review application with the applicable composition fee, against the norms committee's decision on the parent file No. 018005000196AM19, pertaining to Advance Authorization No. 0510407548 dated 17.08.2018. After detailed deliberations, the committee noted that the present application does not qualify as a proper review file. Accordingly, the committee decided to reject the case with direction to the applicant to pay	

Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	22 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00000330AM26
RA File Number	NA
Licence No and Date	6610000035/03/07/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that in the instant case, the request of the firm for ratification of ad-norms against AA No. 6610000035 dated 03/07/2019 was earlier rejected by NC-1 in its meetings dated 26/11/2020, 22/09/2022 & 16/01/2023 due to non-submission of the reply of deficiency letter and other grounds. Subsequently, the case was approved by NC-1 in its meeting dated 03/10/2023. On 19-Apr-2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Hence, the committee decided to reject the present review application. Case stands rejected.	

Case No.	23 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00006203AM25
RA File Number	04AA04004698 AM21
Licence No and Date	0411000077/23/12/2020

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter was issued on 10.04.2026. In reply thereto, the reply dt.13.05.2026 submitted by the firm does not contain the following information:-

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
2. The above information may be furnished export product wise.
3. Weight of indigenous inputs in the export item. Justification / basis for the requirement of 22 Nos. each of import items at SI.No. 3 (Motors) , SI.No.4 (Axial Fans) and SI.No.6 (Vibration Switch).

The committee, therefore, decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	24 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	VEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00005056AM25
RA File Number	09AA04016233 AM22
Licence No and Date	0911001743/22/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 16.06.2026, as under:

SL NO	EXPORT ITEM	QUANTITY	IMPORT ITEM QUANTITY APPLIED	QUANTITY TO BE & ALLOWED
1	COOLANT	180	STAINLESS	764.28 KGS

	RESERVOIR ASSEMBLY {Exported through Defence NOC No. EA/2021/1967-D(EPC), Dated: 16.03.2021}	NOS(154.80 KGS)	STEEL TUBE Grade: SS304 Pipe Standard: ASTM-A-312 Tube O.D: 73.025mm (2.875") Tube I.D: 62.7126MM. QTY: 828.00 KGS	INCLUSIVE OF 393.72% WASTAGE ON THE NET WEIGHT OF STAINLESS-STEEL TUBE IN THE EXPORT PRODUCT.
			STAINLESS STEEL ROD Grade: SS 304 Rod Diameter: 76.2 MM Standard: ASTM-A-276 QTY: 1708.20 MTS	1504.68 KGS INCLUSIVE OF 818.60% WASTAGE ON THE NET CONTENT OF STAINLESS-STEEL ROD IN THE EXPORT PRODUCT.
			HEXAGONAL BAR CRES HEX BAR, TYPE 303 Condition: A IAW QQ-S-763 QTY: 36.0 KGS	35.20 KGS INCLUSIVE OF 682.22% WASTAGE ON THE NET CONTENT OF THE HEXAGONAL BAR IN THE EXPORT PRODUCT.
			SCREW SELF-SEALING, PART NO. 11509851	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			VALVE CHECK Part	NET TO NET UNDER GN-4 WITH

			Number: 481-200222	ACCOUNTABILITY CLAUSE.
			INDICATOR PRESS, Part Number : 481-200194	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			PLUG BLOWOUT, Part Number: 481-200200	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			COUPLING HALF QUICK, PART NO.:481-200523	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			O RING, PART NO.: MS28778-4	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			O RING, PART NO.: MS28778-5	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			O RING, PART NO.: MS28778-6	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			WASHER SS, PART NO.: NAS620C8	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.

			SCREW HD SCREW SS, PART NO.: MS16995-25	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
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NOTE: THE GRADE OF IMPORTED STAINLESS-STEEL TUBES, BARS, AND RODS SHOULD MATCH THE GRADE OF STAINLESS-STEEL TUBES, RODS AND BARS GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00006198AM25
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter was issued on 10.04.2026. In reply thereto, the reply dt.16.05.2026 submitted by the firm does not contain the following information:-

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
2. The above information may be furnished export product wise.
3. Weight of indigenous inputs in the export items.
4. Weight of export item has been indicated as 57,751 Kgs (Annexure - B of reply) and weight of import items has been indicated as 2,89,518 Kgs (Annexure - C of reply) and the same may be clarified.
5. Quantity of imported items, such as motors, axial fans, vibration switches, louvers, and fasteners as indicated in (Annexure - D of the reply) does not match the quantity specified in the application.

The committee, therefore, decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	26 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	KLOECKNER DESMA MACHINERY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00004772AM26
RA File Number	08AX04001471 AM23
Licence No and Date	0811006780/16/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm's request for ratification of ad-norms against AA No. 0811006780 dated 16.12.2022 was earlier rejected by NC-1 in its meeting dated 15.01.2024 due to non-submission of requisite information. On 11.12.2025, the firm has filed application on portal for review of the said decision. It is quite evident that the firm has filed the present review application after the period of 12 months from the date of uploading of the decision on DGFT website. The para 4.17 of current HBP stipulates that no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	27 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00003280AM26
RA File Number	04AX04000334 AM24
Licence No and	0411005763/21/07/2023

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. A copy of Advance authorization with list of export and import items 2. A copy of norms fixed earlier for this A.A. 3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 4. Weight of each Export Product. 5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 7. The above information may be furnished export product wise. 8. Documentary evidence like copies of sale invoices in support of sale price of scrap generated during the manufacturing process Case stands deferred.	

Case No.	28 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00003282AM26
RA File Number	04AX04000544 AM24
Licence No and Date	0411006069/27/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. A copy of Advance authorization with list of export and import items 2. A copy of norms fixed earlier for this A.A.	

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. The above information may be furnished export product wise.
8. Documentary evidence like copies of sale invoices in support of sale price of scrap generated during the manufacturing process

Case stands deferred.

Case No.	29 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MASU BRAKES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00003276AM25
RA File Number	05AX04000007 AM25
Licence No and Date	0511024839/03/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	30 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00001705AM26

RA File Number	09AX04000120 AM25			
Licence No and Date	0911007306/27/05/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 12.06.2026, as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	PRECISION COMPONENTS FOR AIRCRAFT (NET CONTENT OF IMPORT ITEM SHALL BE 49.20KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.)	984 PAIRS	STEEL BARS, GRADE: 15-5 PH QTY: 738.00 KGS	656.34KGS INCLUSIVE OF 1234% ON THE NET WEIGHT OF THE IMPORTED STEELBAR GRADE:15-5PH IN THE EXPORT PRODUCT
2	PRECISION COMPONENTS FOR AIRCRAFT (NET CONTENT OF IMPORT ITEM SHALL BE 6435.00KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.)	1287 NOS	STEEL PLATE, GRADE: 17-4 PH QTY: 13127.40KGS	12651.00 KGS INCLUSIVE OF 96.6% ON THE NET WEIGHT OF THE IMPORTED STEEL PLATEGRADE: 17-4 PH IN THE EXPORT PRODUCT
3	PRECISION COMPONENTS FOR AIRCRAFT(NET CONTENT OF IMPORT ITEM SHALL BE 1595.03KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.)	21267 NOS	STEEL BARS, GRADE 410. QTY: 3828.06 KGS	3722.10 KGS INCLUSIVE OF 133.36% ON THE NET WEIGHT OF THE IMPORTED STEEL BARS GRADE 410 IN THE EXPORT PRODUCT
4	PRECISION COMPONENTS FOR AIRCRAFT(NET CONTENT OF IMPORT ITEM SHALL BE 113.00 KGS. WHICH SHOULD BE REFLECTED IN THE SHIPPING BILLS AND INVOICE.)	2260 NOS	ALLOY STEEL, GRADE: E8740 QTY: 226.00 KGS	223.30 KGS INCLUSIVE OF 97.61% ON THE NET WEIGHT OF THE IMPORTED ALLOY STEEL GRADE E8740 IN THE EXPORT PRODUCT

NOTE: THE GRADE OF IMPORTED STEEL SHOULD BE MATCHED WITH THE GRADE OF STEEL OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00003281AM26
RA File Number	04AX04000272 AM25
Licence No and Date	0411007759/09/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. A copy of Advance authorization with list of export and import items
2. A copy of norms fixed earlier for this A.A.
3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. The above information may be furnished export product wise.
8. Documentary evidence like copies of sale invoices in support of sale price of scrap generated during the manufacturing process

Case stands deferred.

Case No.	32 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002856AM25
RA File Number	03AX04002664 AM25
Licence No and Date	0311036892/04/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm has intimated that it has surrendered the Advance Authorization. Hence, the Committee decided to close the case for ratification of ad-hoc norms by showing its status as “rejected”. Case stands rejected.	

Case No.	33 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00003398AM25
RA File Number	34AX04000542 AM25
Licence No and Date	3411005480/01/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 22 .06.2026, as under: 1. Description quantities and net weight of export items at SI.No.1 to 3 may be specified as under:	

SI.No.	Description of export item at SI.No.1	Sub Category	Quantity (In Nos.)	Finished Weight
				(In Kgs)
Turbine components Fastners (Made of ALLOY STEEL ROUND BAR)				
1	PPS-U747P114L1144	Stud	1	2.78
2	PPS-U607P217L1225	Stud	1	4.8
3	PPS-U606P216L1412	Stud	4	16.68
4	PPS-F600A125020-SF	Screw	20	14.76
5	PPS-363B412013-SF	Washer	8	1.32
6	PPS-U614X000P0216	NUT	42	99.96
7	PPS-U606P216L1000	Stud	10	29.85
8	PPS-U614X000P0214	NUT	10	17.2
9	PPS-U624P210L0906	SCREW	10	14
10	PPS-U614X000P0212	NUT	43	49.02
11	PPS-241A374P0001-SF	STEM	1	3
12	PPS-363B412H13-SF	Washer	32	5.12
13	PPS-795D337036	Stud	8	25.44
14	PPS-795D367076	Stud	4	38.16
15	PPS-795D040110	Stud	3	41.1
16	PPS-627C811061	BOLT	4	39.92

17	PPS-795D366038	Stud	4	15.22
18	PPS-363B412H14-SF	Washer	50	15
19	PPS-363B413H07-SF	Washer	156	12.48
20	PPS-U623P216L0525	BOLT	5	15.1
21	PPS-U624P112L0500	Screw	12	18.36
22	PPS-U614X000P0216	NUT	9	21.69
23	PPS-U624P112L0500	Screw	9	13.77
24	PPS-U605P116L0975	Stud	2	5.96
25	PPS-U624P112L0500	Screw	3	4.59
26	PPS-141B6041P0001-SF	Stem	1	13.74
27	PPS-141B6043P0001-SF	Stem	1	13
28	PPS-U624P112L0450	SCREW	10	14
29	PPS-363B413H07-SF	Washer	8	0.64
30	PPS-363B414H13-SF	Washer	25	7.5
31	PPS-U613X000P0116	NUT	108	112.32
32	PPS-U614X000P0216	NUT	69	166.29
33	PPS-U810P210L0506	SCREW	10	9.45
34	PPS-U810P210L0325	SCREW	20	15
35	PPS-U810P210L0906	SCREW	20	27.7

36	PPS-WPM-DFP-1500	Washer	120	6
37	PPS-363B413H13-SF	Washer	28	6.72
38	PPS-363B414H13-SF	Washer	18	5.4
39	PPS-363B412H13-SF	Washer	1	0.16
40	PPS-363B414H13-SF	Washer	18	5.4
41	PPS-3465-00-00252	BEARING	2	1.4
42	PPS-363B413H07-SF	Washer	2	0.16
43	PPS-6042J68001-SF	Bushing	7	10.339
44	PPS-U606P218L1437	Stud	3	21.12
45	PPS-U606P220L1787	Stud	8	100.96
46	PPS-U609P220L1825	Stud	4	57.76
47	PPS-U624P210L0550	Screw	1	1.01
48	PPS-363B413H05-SF	Washer	14	0.532
49	PPS-U614X000P0212	Nut	8	9.28
50	PPS-PINS-N135-1250N-SF	PIN	12	22.32
51	PPS-U606P220L1887	Stud	4	53.2
52	PPS-U606P221L2012	Stud	4	81.2
53	PPS-U615X000P0221	Nut	36	253.44
54	PPS-U615X000P0224-SF	Nut	11	225.06

55	PPS-U615X000P0226-SF	Nut	20	719.6
56	PPS-U615X000P0226-SF	Nut	15	539.7
57	PPS-U615X000P0219	Nut	5	19.95
58	PPS-U613X000P0210	Nut	8	2.16
59	PPS-U614X000P0210	Nut	10	8.38
60	PPS-208B8934P0006-SF	Ring	4	6.4
61	PPS-U624P210L1200	SCREW	4	7.04
62	PPS-U624P210L0850	SCREW	3	4.05
63	PPS-U624P210L0900	SCREW	4	5.6
64	PPS-363B414H11-SF	Washer	8	2.008
65	PPS-PH-00456-05-SF	Washer	8	1.04
66	PPS-2410-00-00016	NUT	15	39.3
67	PPS-31-42402-05-SF	Washer	47	1.175
68	PPS-PH-00517-201672-EP	Bolt	8	26.16
69	PPS-PH-00517-201672-EP	Bolt	4	13.08
70	PPS-U623P210L0475	BOLT	5	4.5
71	PPS-0385B940P0001	SHAFT	1	8.64
72	PPS-T28B630P012-SF	Washer	16	3.36
73	PPS-T28B629P009-SF	Washer	14	1.96

74	PPS-31-42402-05-SF	Washer	11	0.33
75	PPS-U605P216L1175	Stud	4	14.64
76	PPS-U623P212L0400	BOLT	8	10.152
77	PPS-U623P212L0550	BOLT	1	0.3
78	PPS-U613X000P0210	NUT	16	4.32
79	PPS-271A8293P0101-SF	Bushing	2	8.5
80	PPS-769-45518-011	KEY	2	0.32
81	PPS-769-45518-011	KEY	2	0.32
82	PPS-769-45518-011	KEY	2	0.32
83	PPS-769-45518-011	KEY	2	0.32
84	PPS-363B413H11-SF	Washer	6	1.08
85	PPS-09480033P0002-SF	Bushing	1	2.64
86	PPS-U614X000P0216	Nut	97	230.86
87	PPS-U605P223L2625	Stud	3	138.9
88	PPS-U614X000P0216	nut	28	66.08
89	PPS-U613X000P0216	NUT	59	61.36
90	PPS-U614X000P0210	Nut	2	1.64
91	PPS-181A7376P0005	Washer	122	36.6
92	PPS-U606P216L1150	Stud	8	27.36

93	PPS-634C271P0007-MOD	Plug	4	2
TOTAL			1603	3788.526

SI.No.	Description of export item at SI.No.2	Sub Category	Quantity (In Nos.)	Finished Weight
				(In Kgs)
Turbine Components Valve Parts (Made of Stainless Steel Round Bar)				
1	PPS-627C680031	NUT	8	18.08
2	PPS-T2-A0017-69-SF	NUT	6	16.77
3	PPS-T2-A0017-69-SF	NUT	19	53.105
4	PPS-N26-162-0022-10	NUT	1	4.23
5	PPS-N26-162-0022-11	NUT	1	4.38
6	PPS-N26-150-5002-110	NUT	7	5.46
TOTAL			42	102.025

SI.No.	Description of export item at SI.No.3	Sub Category	Quantity (In Nos.)	Finished Weight
				(In Kgs)
TURBINE COMPNENTS VALVE PARTS (MADE OF ALLOY STEEL ROUND BAR)				
1	PPS-187C4613P0001-SF	Stem	1	22.88
2	PPS-182A4370P0101-SF	Bushing	1	4.02

3	PPS-154B6908P0101-SF	Bushing	2	15.9
4	PPS-363B413H15-SF	Washer	50	22.6
5	PPS-363B414H15-SF	Washer	50	27.75
6	PPS-271A9626P0101-SF	Bushing	1	13.04
7	PPS-271A9626P0101-SF	Bushing	1	13.04
8	PPS-154B6908P0101-SF	Bushing	1	7.902
9	PPS-T1-R4442-04/SPARE-SF	Bushing	1	1.4
10	PPS-154B6908P0101-SF	Bushing	1	7.92
11	PPS-271A9630P0101-SF	Bushing	1	5.72
12	PPS-254A9721P0001-SF	Bushing	2	2.84
13	PPS-154B6908P0101-SF	Bushing	1	7.937
14	PPS-196B4867P0101-SF	Bushing	2	12.62
15	PPS-154B6908P0101-SF	Bushing	1	7.89
16	PPS-K3666789P0008	Plate	2	0.872
17	PPS-196B4868P0101-sf	Bushing	2	25.8
18	PPS-363B413H14-SF	Washer	40	15.2
19	PPS-363B413H13-SF	Washer	29	6.96
20	PPS-363B412H14-SF	Washer	24	7.008
21	PPS-6041J31009	Nut	2	2.62

22	PPS-264A1059P0101-SF	Bushing	1	0.967
23	PPS-363B414H13-SF	Washer	8	2.4
24	PPS-363B412H10	Washer	33	2.64
25	PPS-363B412H14-SF	Washer	47	14.1
26	PPS-199A1753P0002-SF	Bushing	2	6.6
27	PPS-363B414H17-SF	Bushing	1	0.96
28	PPS-199A1753P0002-SF	Bushing	4	13.2
29	PPS-234A6847P0101-SF	Ring	12	25.68
30	PPS-TG17Q-000064-011-SF	Bushing	2	7.6
31	PPS-199A1753P0002-SF	Bushing	3	10.086
32	PPS-199A1754P0001-SF	Bushing	1	5.92
33	PPS-199A1753P0002-SF	Bushing	4	13.04
TOTAL			333	335.112

2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No1 and its quantity may be allowed as 7015.25 Kgs as 1.85 Kgs./Kg content in the export item at SI.No.1 after taking 20% recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 163.97 Kgs as 1.60 Kgs./Kg content in the export item at SI.No.2 after taking 20% recovery from the scrap.

4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 888.98 Kgs as 2.65 Kgs./Kg content in the export item at SI.No.2 after taking 20%

recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	34 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00000488AM26
RA File Number	56AX04000286 AM25
Licence No and Date	5611003317/08/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 19 .05.2026, as under:	
1. Words "Quantity : 121 Nos. " may be suffixed with the description of export item at SI.No.1. 2. Net weight of export item at SI.No.1 may be modified as '12094.2 Kgs.' 3. Words " Quantity : 986 Nos." may be suffixed with the description of export item at SI.No.2. 4. Net weight of export item at SI.No.2 may be modified as '216091.6 Kgs.' 5. Import item at SI.No.1 shall be of relevant size as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 121 Nos. on net to net basis. However, duty free weight of this item may be allowed as 17415.8 Kgs as 1.44 Kgs./Kg. content in the export item after taking 20% recovery from the scrap. 6. Import item at SI.No.2 shall be of relevant size as contained/utilized in the export item at SI.No.2 and its quantity may be allowed 986 Nos. on net to net basis. However, duty free weight of this item may be allowed as 311172 Kgs as 1.44 Kgs/Kg content in the export item after taking 20% recovery from the scrap. 7. Import items at SI.No. 3 to 6 may be omitted as export items at SI.No. 3 to 6 have not been exported by the firm.	
RA concerned may take suitable consequential action accordingly.	

Case No.	35 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00005686AM25
RA File Number	03AX04005248 AM25
Licence No and Date	0311040494/16/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00005960AM25
RA File Number	33AX04000119 AM25
Licence No and Date	3311002507/30/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda. Representatives of the firm Shri CA Pardeep Tayal, CS Sapna Saluja and Deepak Sharma, Assistant Manager attended the Personal Hearing before Norms Committee-1 on 02.07.2026 and explained the case in detail. After detailed deliberation on the wastage being claimed by M/s Brake Parts India Pvt Ltd, the representatives of the firm agreed to provide the following information for fixation of wastage norms based on at least 30 samples of heavy, medium and low weight for duty-free import of steel sheets coated with NBR against export of Shims: 1. Weight and size of the initial raw material to be punched for various sizes of shims and density thereof. 2. Weight of the shims and quantity thereof in numbers to be punched from sheet along with their shim number, for the sizes to be exported. 3. Copy of the shipping bills which should indicate the weight of the shims and number thereof for matching. 4. Copy of the Bill of Entry of the imported sheets. 5. Computer programming data for each size of the shim along with the feed size & length and the number of shims to be punched. 6. A data sheet has to be prepared, which should match the shipping bills. 7. Segregate the shims into three categories: heavy, medium, and low weight to calculate the wastage	

accordingly.

Case stands deferred.

Case No.	37 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	KOMATSU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00003208AM26
RA File Number	05AX04003901 AM25
Licence No and Date	0511030818/11/02/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that as per decision taken in NC-1 meeting held on 17/09/2025, certain clarifications were sought from PC-4 vide mail dt.16.12.2025 and reminder dated 03.07.2026. The same is still awaited. The Committee, therefore, decided to defer the case.	
Case stands deferred.	

Case No.	38 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SKF ENGINEERING AND LUBRICATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00006648AM25
RA File Number	07AX04002054 AM25
Licence No and Date	0711013878/11/03/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Basis of estimation of imported input namely Drawn Steel Bars/Section for manufacture of export product- DIVIDER VALVE of different specification along with wastage at each stage of processing.
2. Clarification of requirement of inputs in some cases as per NOS/KM and few cases in per NOS/Kg.
3. Details of Process loss, handling loss, machining loss, cutting loss etc. for the above inputs.
4. Realisation/value obtained from scrap disposal.

Case stands deferred.

Case No.	39 / NC/1/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	HINDUSTAN PENCILS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000136AM26
RA File Number	03AX04000028 AM26
Licence No and Date	0311042926/08/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that in the instant case, the firm has surrendered the AA. Accordingly, the committee decided to reject the case.	
Case stands rejected .	

Case No.	40 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000501AM26
RA File Number	32AX04000069 AM26
Licence No and Date	3211008860/28/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 12.06.2026, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	LOCKING BOLT – 4507(NET WEIGHT OF 851 NOS: 574.80 KGS	851 NOS	HOT ROLLED ROUND BAR- Grade- 50CrMo4 QTY: 1164.00 KGS	967.00 KG INCLUSIVE OF 68% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 1/3 RD RECOVERY FROM THE WASTAGE.

NOTE: THE GRADE OF IMPORTED STEEL SHOULD BE MATCHED WITH THE GRADE OF STEEL GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000551AM26
RA File Number	05AX04000325 AM26
Licence No and Date	0511032240/30/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 22 .06.2026, as under:

1. Net weight of export item may be specified as 3075.072 MT containing 1051.20 MT of Clad Plates(import item).
2. Import item at Sl.No.1 may be of relevant grade and thickness as contained /utilized in the export item and its quantity may be allowed as applied for i.e. 1095 MT as 1.0417 Kgs./Kg.content in the export item as claimed by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000568AM26
RA File Number	24AX04000030 AM26
Licence No and Date	2411004510/01/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 01.07.2026, as under:

- Quantities and net weight of export items at SI .No.1 to 9 may be specified as under:

Sl. No..	Quantity (In Nos.)	Export Product Weight (Kgs.)
1	1325	124.55
2	740	167.24
3	740	657.86
4	485	5801.09
5	435	1159.28
6	1325	174.90
7	450	14804.10

8	450	7022.25
9	3	21.14

2. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 912.52 Kgs. as 7.32 Kgs./Kg content in the export item after taking 5% recovery from the scrap.

3. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 760.57 Kgs. as 4.54 Kgs./Kg content in the export item after taking 5% recovery from the scrap.

4. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 3055.79 Kgs. as 4.64 Kgs./Kg content in the export item after taking 5% recovery from the scrap.

5. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 16946.16 Kgs as 2.92 Kgs./Kg content in the export item after taking 5% recovery from the scrap.

6. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 7186.53 Kgs as 6.20 Kgs./Kg content in the export item after taking 5% recovery from the scrap.

7. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 701.06 Kgs. as 4.01Kgs./Kg content in the export item after taking 5% recovery from the scrap.

8. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 24402.33 Kgs as 1.64 Kgs./Kg content in the export item after taking 5% recovery from the scrap.

9. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at

SI.No.8 and its quantity may be allowed as 17771.73 Kgs as 2.53 Kgs./Kg content in the export item after taking 5% recovery from the scrap.

10. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 96.05 Kgs as 4.54 Kgs./Kg content in the export item after taking 5% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	43 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	RESISTOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000584AM26
RA File Number	31AX04000008 AM26
Licence No and Date	3111004714/02/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 16.06.2026, as under:

1. Net weight of export items at SI.No.1 to 8 may be specified as under:

S.No.	Net weight (Kgs)	S.No.	Net weight (Kgs)
1	11,977	5	45,860
2	20,304	6	7,357
3	20,304	7	4,025
4	107,85	8	5,728

2. Quantity of import item at SI.No.1 (i.e.PFA -AKX Sheet) may be allowed as 1.05 Sq.mtrs/Mtrs.content in the export item at SI.No.1.
3. Quantity of import item at SI.No. 2 (i.e. PFA - HP- Welding Rod) may be allowed up to 2% of FOB value of export item at SI.No.1.
4. Quantity of import item at SI.No.3 (i.e.PFA -AKX Sheet) may be allowed as 1.05 Sq.mtrs/Mtrs.content in the export item at SI.No.2.
5. Quantity of import item at SI.No. 4 (i.e. PFA - HP- Welding Rod) may be allowed up to 2% of FOB value of export item at SI.No.2.
6. Quantity of import item at SI.No.5 (i.e.PFA -AKX Sheet) may be allowed as 1.05 Sq.mtrs/Mtrs.content in the export item at SI.No.3.
7. Quantity of import item at SI.No.6 (i.e. PFA - HP- Welding Rod) may be allowed up to 2% of FOB value of export item at SI.No.3.
8. Quantity of import item at SI.No.7 (i.e.PFA -AKX Sheet) may be allowed as 1.05 Sq.mtrs/Mtrs.content in the export item at SI.No.4.
9. Quantity of import item at SI.No. 8 (i.e. PFA - HP- Welding Rod) may be allowed as 2% of FOB value of export item at SI.No.4.
10. Quantity of import item at SI.No.9 (i.e.PFA -AKX Sheet) may be allowed as 1.05 Sq.mtrs/Mtrs.content in the export item at SI.No.5.
11. Quantity of import item at SI.No. 10 (i.e. PFA - HP- Welding Rod) may be allowed up to 2% of FOB value of export item at SI.No.5.
12. Quantity of import item at SI.No.11 (i.e.PFA -AKX Sheet) may be restricted as 9.98 Sq.mtrs and may be allowed as 1.05 Sq.mtrs/Mtrs.content in the export item at SI.No.6.
13. Quantity of import item at SI.No. 12 (i.e. PFA - HP- Welding Rod) may be allowed up to 2% of FOB value of export item at SI.No.6.
14. Quantity of import item at SI.No.13 (i.e.PFA -AKX Sheet) may be allowed as 1.05 Sq.mtrs/Mtrs.content in the export item at SI.No.7.
15. Quantity of import item at SI.No. 14 (i.e. PFA - HP- Welding Rod) may be allowed upto 2% of FOB value of export item at SI.No.7.
16. Quantity of import item at SI.No.15 (i.e.PFA -AKX Sheet) may be allowed as 1.05 Sq.mtrs/Mtrs.content in the export item at SI.No.8.
17. Quantity of import item at SI.No. 16 (i.e. PFA - HP- Welding Rod) may be allowed upto 2% of FOB value of export item at SI.No.8.

RA concerned may take suitable consequential action accordingly.

Case No.	44 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000592AM26
RA File Number	05AX04000299 AM26
Licence No and Date	0511032296/02/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 15 .05.2026, as under:

1. Net fabricated weight of export items at SI.No.1 to 8 may be specified as under:

Sl.No.	Net weight (Kgs)	Sl.No.	Net weight (Kgs)
1	13,167	5	20,946
2	13,167	6	20,946
3	9,340	7	18,754
4	9,340	8	18,754

2. Import item at SI.No.1 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 5825 Kgs as 1.18 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

3. Import item at SI.No.2 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 136.3 Kgs as 1.02 Kgs/Kg content in the export item.

4. Quantity of import item at SI.No 3 may be allowed as 162.5 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.1.

5. Quantity of import item at SI.No 4 may be allowed as 454.6 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.1.
6. Import item at SI.No. 5 may be omitted as not imported by the firm.
7. Import item at SI.No.6 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.1 and its quantity may be allowed as 4273 Kgs as 1.02 Kgs/Kg content in the export item.
8. Quantity of import item at SI.No.7 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 2861.3 Kgs as 1.55 Kgs/Kg content in the export item at SI.No.1 after taking 20% recovery from the scrap.
9. Quantity of import item at SI.No.8 may be allowed as 15 Nos. on net to net basis. However, duty free weight of this item may be allowed as 1630 Kgs as 1.12 Kgs/Kg content in the export item at SI.No.1 after taking 20% recovery from the scrap.
10. Import item at SI.No.9 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 5154 Kgs as 1.047 Kgs/Kg content in the export item as claimed by the firm.
11. Import item at SI.No.10 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 112.8 Kgs as 1.02 Kgs/Kg content in the export item.
12. Quantity of import item at SI. No 11 may be allowed as 194.2 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.2.
13. Quantity of import item at SI.No 12 may be allowed as 465.8 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.2.
14. Import item at SI.No. 13 may be omitted as not imported by the firm.
15. Import item at SI.No.14 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.2 and its quantity may be allowed as 4273 Kgs as 1.02 Kgs/Kg content in the export item.
16. Quantity of import item at SI.No.15 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 2383 Kgs as 1.31 Kgs/Kg content in the export item at SI.No.2 after taking 20% recovery from the scrap.
17. Quantity of import item at SI.No.16 may be allowed as 12 Nos. on net to net basis. However, duty free weight of this item may be allowed as 1584 Kgs inclusive of 5 % wastage as claimed by the firm in the export item at SI.No.2.
18. Import items at SI.No. 17 & 18 may be omitted as not imported by the firm.
19. Quantity of import item at SI.No. 19 may be allowed as 19.6 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.3.
20. Import item at SI.No.20 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.3 and its quantity may be allowed as 3363 Kgs as 1.02 Kgs/Kg content in the export item.
21. Quantity of import item at SI.No.21 may be allowed as 2 Nos. on net to net basis. However, duty free

weight of this item may be allowed as 1823 Kgs inclusive of 5 % wastage as claimed by the firm in the export item at SI.No. 3.

22. Quantity of import item at SI.No.22 may be allowed as 7 Nos. on net to net basis. However, duty free weight of this item may be allowed as 185 Kgs as 1.04 Kgs/Kg content in the export item at SI.No.3 as claimed by the firm.

23. Import items at SI.No. 23 & 24 may be omitted as not imported by the firm.

24. Quantity of import item at SI.No. 25 may be allowed as 29.7 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.4.

25. Import item at SI.No.26 shall be of relevant grade and diameter as contained/utilized in the export item at SI.No.4 and its quantity may be allowed as 3367 Kgs as 1.02 Kgs/Kg content in the export item.

26. Quantity of import item at SI.No.27 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 1823 Kgs as 1.05 Kgs/Kg content in the export item at SI.No. 4 as claimed by the firm.

27. Quantity of import item at SI.No.28 may be allowed as 3 Nos. on net to net basis. However, duty free weight of this item may be allowed as 215 Kgs as 1.04 Kgs/Kg content in the export item at SI.No. 4 as claimed by the firm.

28. Import item at SI.No.29 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.5 and its quantity may be allowed as 22478 Kgs as 1.14 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

29. Quantity of import item at SI.No. 30 may be allowed as 576.7 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.5.

30. Quantity of import item at SI.No. 31 may be allowed as 50.9 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.5

31. Quantity of import item at SI.No.32 may be allowed as 6 Nos. on net to net basis. However, duty free weight of this item may be allowed as 50.35 Kgs inclusive of 4.75 % wastage as claimed by the firm in the export item at SI.No. 5.

32. Quantity of import item at SI.No.33 may be allowed as 13 Nos. on net to net basis. However, duty free weight of this item may be allowed as 643 Kgs inclusive of 4.75 % wastage as claimed by the firm in the export item at SI.No. 5.

33. Import item at SI.No.34 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.6 and its quantity may be allowed as 22506 Kgs as 1.144 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

34. Quantity of import item at SI.No. 35 may be allowed as 576.7 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.6.

25. Quantity of import item at SI.No. 36 may be allowed as 63.4 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.6.

26. Quantity of import item at SI.No.37 may be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be allowed as 44 Kgs inclusive of 4.75 % wastage as claimed by the firm in the export item at SI.No. 6.
27. Quantity of import item at SI.No.38 may be allowed as 11 Nos. on net to net basis. However, duty free weight of this item may be allowed as 636 Kgs inclusive of 4.75 % wastage as claimed by the firm in the export item at SI.No. 6.
28. Import item at SI.No.39 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.7 and its quantity may be allowed as 18412 Kgs as 1.05 Kgs/Kg content in the export item.
29. Import item at SI.No. 40 may be omitted as not imported by the firm.
30. Quantity of import item at SI.No. 41 may be allowed as 499 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.7.
31. Quantity of import item at SI.No. 42 may be allowed as 209 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.7.
32. Quantity of import item at SI.No.43 may be allowed as 3 Nos. on net to net basis. However, duty free weight of this item may be allowed as 47.15 Kgs inclusive of 4.75 % wastage as claimed by the firm in the export item at SI.No. 7.
33. Quantity of import item at SI.No.44 may be allowed as 10 Nos. on net to net basis. However, duty free weight of this item may be allowed as 502 Kgs inclusive of 4.75 % wastage as claimed by the firm in the export item at SI.No. 7.
34. Import item at SI.No. 45 may be omitted as not imported by the firm.
35. Import item at SI.No.46 shall be of relevant grade and thickness as contained/utilized in the export item at SI.No.8 and its quantity may be allowed as 18,376 Kgs as 1.05 Kgs/Kg content in the export item.
36. Import item at SI.No. 47 may be omitted as not imported by the firm.
37. Quantity of import item at SI.No. 48 may be allowed as 499 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.8.
38. Quantity of import item at SI.No. 49 may be allowed as 153.6 Kgs as 1.02 Kgs/Kg content in the export item at SI.No.8.
39. Quantity of import item at SI.No.50 may be allowed as 3 Nos. on net to net basis. However, duty free weight of this item may be allowed as 32.70 Kgs inclusive of 4.75 % wastage as claimed by the firm in the export item at SI.No.8.
40. Quantity of import item at SI.No.51 may be allowed as 13 Nos. on net to net basis. However, duty free weight of this item may be allowed as 609 Kgs inclusive of 4.75 % wastage as claimed by the firm in the export item at SI.No.8.
41. Import item at SI.No. 52 may be omitted as not imported by the firm.

RA concerned may take suitable consequential action accordingly.

Case No.	45 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000598AM26
RA File Number	03AX04000351 AM26
Licence No and Date	0311043512/02/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detailed description of each export product, including technical specifications 2. Basis of estimation of each imported inputs along with wastage at each stage of processing 3. Details of Process loss, handling loss, machining loss, cutting loss etc., with justification. 4. Realisation/value obtained from scrap disposal. 5. Whether Input Output Norms (SION) has been fixed for similar products, if any Case stands deferred.	

Case No.	46 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000602AM26
RA File Number	34AX04000091 AM26
Licence No and Date	3411006388/02/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. List of export item(s)(OPGW) with size of tubular element ,Aluminium and Steel Wires in Optical Ground Wire in cables along with quantities of cables in Kms, size wise.
2. Detailed calculations for the requirement of raw materials at SI.No.1 to 3 , export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.

Case stands deferred.

Case No.	47 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000603AM26
RA File Number	34AX04000092 AM26
Licence No and Date	3411006389/02/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. List of export item(s)(OPGW) with size of tubular element ,Aluminium and Steel Wires in Optical Ground Wire in cables along with quantities of cables in Kms, size wise.
2. Detailed calculations for the requirement of raw materials at SI.No.1 to 3 and 7 to 9, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.

Case stands deferred.

Case No.	48 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred

Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000690AM26
RA File Number	03AX04000540 AM26
Licence No and Date	0311043655/08/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. Case stands deferred.	

Case No.	49 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	VENKATESWARA ENGINEERING WORKS
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000874AM26
RA File Number	07AX04000238 AM26
Licence No and Date	0711014465/16/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 12.06.2026, as under:	

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	QUANTITY & WASTAGE TO BE ALLOWED
1	BUSHING FLOATING PART NO. SACS 30936 - 1000 NOS BUSHING FLOATING PART NO. SACS 30936 1000 NOS (NET CONTENT: 1 KG OF IMPORT PRODUCT IN 1 KG OF EXPORT PRODUCT)	12 KGS	STRAINLESS STEEL FLAT BAR GRADE:17-4PH AMS5604 1.4548.4 QTY: 160 KGS	157.60 KGS INCLUSIVE OF 1213.33% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL BAR GRADE:17-4PH AMS5604 1.4548.4 IN THE EXPORT PRODUCT.
2	BUSHING PART NO. SACS 30937 1000 NOS (NET CONTENT: 1 KG OF IMPORT PRODUCT IN 1 KG OF EXPORT PRODUCT)	16 KGS	STRAINLESS STEEL FLAT BAR GRADE:17-4PH AMS5643 1.4548.4 QTY: 212 KGS	207.80 KGS INCLUSIVE OF 1198.75% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL FLAT BAR GRADE:17-4PH AMS5643 1.4548.4 IN THE EXPORT PRODUCT.
3	BUSHING FLOATING PART NO. SACS 30936 1000 NOS (NET CONTENT: 1 KG OF IMPORT PRODUCT IN 1 KG OF EXPORT PRODUCT)	12 KGS	STRAINLESS STEEL ROUND BAR GRADE: 17-4PH AMS5643 1.4548.4 QTY: 216 KGS	211.28 KGS INCLUSIVE OF 1660.67% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL ROUND BAR GRADE: 17-4PH AMS5643 1.4548.4 IN THE EXPORT PRODUCT.
4	BUSHING PART NO. SACS 30937 1000 NOS (NET CONTENT: 1 KG OF IMPORT PRODUCT IN 1 KG OF EXPORT PRODUCT)	16 KGS	STRAINLESS STEEL ROUND BAR GRADE: 17-4PH AMS5643 1.4548.4 QTY: 296 KGS	288.42 KGS INCLUSIVE OF 1702.62% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL ROUND BAR GRADE: 17-4PH AMS5643 1.4548.4 IN THE EXPORT PRODUCT.
5	WEIGHT BALANCE PART NO. 336-031-701/711 4900 NOS (NET CONTENT: 1 KG OF IMPORT PRODUCT IN 1 KG OF EXPORT PRODUCT)	33.81 KGS	STRAINLESS STEEL ROUND BAR GRADE SAE EZ6NCT25 TR DMD 0274-22 PER AMS 5732. QTY: 514 KGS	450.20 KGS INCLUSIVE OF 1231.56% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL ROUND BAR GRADE: SAE EZ6NCT25 TR DMD 0274-22 PER AMS 5732 IN THE EXPORT PRODUCT.
6	WEIGHT BALANCE PART	10.08 KGS	STRAINLESS STEEL	112.62 KGS INCLUSIVE OF

	NO. 336-015-206-0-01 1200 NOS (NET CONTENT: 1 KG OF IMPORT PRODUCT IN 1 KG OF EXPORT PRODUCT)		ROUND BAR GRADE: SAE Z12CNDV12 T1R1 DMD0237-20 AMS5719. QTY: 156 KGS	1017.26% WASTAGE ON THE NET WEIGHT OF IMPORTED STAINLESS STEEL ROUND BAR GRADE: SAE Z12CNDV12 T1R1 DMD0237-20 AMS5719 IN THE EXPORT PRODUCT.
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NOTE: THE GRADE OF IMPORTED STAINLESS STEEL SHOULD MATCH THE GRADES OF STAINLESS STEEL OF THE EXPORT PRODUCTS.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00000958AM26
RA File Number	05AX04000316 AM26
Licence No and Date	0511032743/21/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a colour photograph of each export item.
2. Submit a process flow chart and the wastage of imported items at each stage of operation.
3. What is the total weight of export items at Sl No 1 & 2? What is the weight of the imported items in the export product?
4. What is the size of copper tubes (OD & ID)?

5. What is Aluminium Fin Stock? Submit a colored photograph. What is the purpose of this imported input in the export product?

5. Where is the use of export items?

6. Will the export item use indigenous raw materials and consumables? If yes, indicate the weight of these separately and accordingly submit the revised Annexure-4E.

Case stands deferred.

Case No.	51 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	TECHNO AIRCON INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001121AM26
RA File Number	05AX04000738 AM26
Licence No and Date	0511032962/28/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A COLORED PHOTOGRAPH OF THE EXPORT ITEM.
2. SUBMIT PROCESS FLOW CHART AND STAGE-WISE WASTAGE OF ALUMINIUM FIN STOCK AT EACH STAGE OF OPERATIONS FOR MANUFACTURING OF CONDENSER COILS FROM.
3. SUBMIT A PHOTOGRAPH OF ALUMINIUM FIN STOCK.
4. WHAT ARE THE REASONS FOR NIL WASTAGE OF COPPER TUBES? SUBMIT COMPLETE JUSTIFICATION.
5. WHAT IS THE SIZE OF THE COPPER TUBES (OD & ID)
6. IS THE CONDENSER COIL MADE BY USING ONLY TWO IMPORTED ITEMS, OR WILL IT USE INDIGENOUS ITEMS ALSO? SUBMIT TOTAL WEIGHT, NET WEIGHT OF IMPORTED ITEMS, AND INDIGENOUS ITEMS SEPARATELY.

7. WHERE ARE THE APPLICATIONS OF THE EXPORT ITEM?

Case stands **deferred**.

Case No.	52 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001147AM26
RA File Number	33AX04000016 AM26
Licence No and Date	3311002714/29/05/2025
Norms Committee Decision: The Committee considered the case as per agenda. Representatives of the firm Shri CA Pardeep Tayal, CS Sapna Saluja and Deepak Sharma, Assistant Manager attended the Personal Hearing before Norms Committee-1 on 02.07.2026 and explained the case in detail. After detailed deliberation on the wastage being claimed by M/s Brake Parts India Pvt Ltd, the representatives of the firm agreed to provide the following information for fixation of wastage norms based on at least 30 samples of heavy, medium and low weight for duty-free import of steel sheets coated with NBR against export of Shims: 1. Weight and size of the initial raw material to be punched for various sizes of shims and density thereof. 2. Weight of the shims and quantity thereof in numbers to be punched from sheet along with their shim number, for the sizes to be exported. 3. Copy of the shipping bills which should indicate the weight of the shims and number thereof for matching. 4. Copy of the Bill of Entry of the imported sheets. 5. Computer programming data for each size of the shim along with the feed size & length and the number of shims to be punched. 6. A data sheet has to be prepared, which should match the shipping bills. 7. Segregate the shims into three categories: heavy, medium, and low weight to calculate the wastage accordingly. Case stands deferred.	

Case No.	53 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001190AM26
RA File Number	31AX04000084 AM26
Licence No and Date	3111004855/30/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 22 .06.2026, as under: 1. Net weight of export item at SI. No.1 may be specified as 316.2 Kgs containing 173.58 Kg of import item at SI.No.1. 2. Net weight of export item at SI. No.3 may be specified as 316.2 Kgs containing 173.58 Kg of import item at SI.No.3. 3. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 1161 Kgs as 6.68 Kgs/Kg content in the export item after taking 5% recovery from the scrap. 4. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 221.6 Kgs as 8.82 Kgs/Kg content in the export item after taking 5% recovery from the scrap. 5. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 1161 Kgs as 6.68 Kgs/Kg content in the export item after taking 5% recovery from the scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	54 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001220AM26
RA File Number	08AX04000359 AM26
Licence No and Date	0811015180/02/06/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 30.04.2026, as under:

1. Net weight of export items at SI.No.1 to 16 may be specified as under:

S.No.	Net weight (MT)	S.No.	Net weight (MT)
1	4.601	11	6.2
2	28	12	6.2
3	28	13	6.2
4	23.505	14	11.2
5	9.7	15	10.637
6	9.7	16	10.637
7	9.7		
8	25.1		
9	2.601		
10	1.55		

2.Import items at SI No.1 to 92 shall be of relevant grade and thickness as contained/ utilized in the respective export items.

3. Quantity of import items at SI.No. 1 to 6 put together may be allowed as 1.829 MT. as 1.11 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

4. Quantity of import items at SI.No. 7 to 15 put together may be allowed as 1.751 MT as 1.203 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

5. Quantity of import items at SI.No. 16 to 22 put together may be allowed as 2.33 MT as 1.212 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

6. Quantity of import item at Sl.No. 23 may be allowed as 0.683 MT. as 1.513 Kgs/Kg content in the export item at Sl.No.8 after taking 1/3rd recovery from scrap.
7. Quantity of import items at Sl.No. 24 to 29 put together may be allowed as 9.558 MT as 1.101 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.
8. Quantity of import items at Sl.No. 30 to 35 put together may be allowed as 20.326 MT as 1.127 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.
9. Quantity of import items at Sl.No. 36 to 39 put together may be allowed as 5.176 MT as 1.277 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.
10. Quantity of import items at Sl.No. 40 & 41 put together may be allowed as 5.376 MT as 1.523 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.
11. Quantity of import items at Sl.No. 42 to 44 put together may be allowed as 10.600 MT as 1.190 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.
12. Quantity of import items at Sl.No. 45 to 47 put together may be allowed as 36.694 MT as 1.098 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.
13. Quantity of import item at Sl.No. 48 may be allowed as 0.856 MT. as 1.50 Kgs/Kg content in the export item at Sl.No.1 after taking 1/3rd recovery from scrap.
14. Quantity of import item at Sl.No. 49 may be allowed as 0.069 MT. as 3.88 Kgs/Kg content in the export item at Sl.No.1 after taking 1/3rd recovery from scrap.
15. Quantity of import item at Sl.No. 50 may be allowed as 0.743 MT. as 1.311 Kgs/Kg content in the export item at Sl.No.1 after taking 1/3rd recovery from scrap.
16. Quantity of import item at Sl.No. 51 may be allowed as 2.215 MT. as 1.087 Kgs/Kg content in the export item at Sl.No.14 after taking 1/3rd recovery from scrap.
17. Quantity of import item at Sl.No. 52 may be allowed as 0.344 MT. as 1.100 Kgs/Kg content in the export item at Sl.No.14 after taking 1/3rd recovery from scrap.
18. Quantity of import item at Sl.No. 53 may be allowed as 0.638 MT. as 1.341 Kgs/Kg content in the export item at Sl.No.14 after taking 1/3rd recovery from scrap.
19. Quantity of import item at Sl.No. 54 may be allowed as 0.292 MT. as 1.341 Kgs/Kg content in the export item at Sl.No.4 after taking 1/3rd recovery from scrap.
20. Quantity of import item at Sl.No. 55 may be allowed as 0.379 MT. as 1.360 Kgs/Kg content in the export item at Sl.No.1 after taking 1/3rd recovery from scrap.
21. Quantity of import items at Sl.No. 56 & 57 put together may be allowed as 0.837 MT as 1.364 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.
22. Quantity of import items at Sl.No. 58 & 59 put together may be allowed as 0.955 MT as 1.353 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

23. Quantity of import item at Sl.No. 60 may be allowed as 0.469 MT. as 1.424 Kgs/Kg content in the export item at Sl.No.8 after taking 1/3rd recovery from scrap.

24. Quantity of import items at Sl.No. 61 & 62 put together may be allowed as 0.711 MT as 1.318 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

25. Quantity of import item at Sl.No. 63 may be allowed as 0.389 MT. as 1.277 Kgs/Kg content in the export item at Sl.No.8 after taking 1/3rd recovery from scrap.

26. Quantity of import item at Sl.No. 64 may be allowed as 0.598 MT. as 1.736 Kgs/Kg content in the export item at Sl.No.4 after taking 1/3rd recovery from scrap.

27. Quantity of import item at Sl.No. 65 may be allowed as 0.132 MT as 1.163 Kgs/Kg content in the export item at Sl.No.4 after taking 1/3rd recovery from scrap.

28. Quantity of import item at Sl.No. 66 may be allowed as 0.253 MT as 1.371 Kgs/Kg content in the export item at Sl.No.14 after taking 1/3rd recovery from scrap.

29. Quantity of import item at Sl.No. 67 may be allowed as 0.348 MT as 1.139 Kgs/Kg content in the export item at Sl.No.8 after taking 1/3rd recovery from scrap.

30. Quantity of import items at Sl.No. 68 & 69 put together may be allowed as 0.841 MT as 1.122 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

31. Quantity of import item at Sl.No. 70 may be allowed as 0.744 MT as 1.712 Kgs/Kg content in the export item at Sl.No.14 after taking 1/3rd recovery from scrap.

32. Quantity of import items at Sl.No. 71 to 73 put together may be allowed as 0.703 MT as 1.222 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

33. Quantity of import items at Sl.No. 74 to 76 put together may be allowed as 1.282 MT as 1.105 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

34. Quantity of import items at Sl.No. 77 to 85 put together may be allowed as 3.624 MT as 1.149 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

35. Quantity of import items at Sl.No. 86 to 88 put together may be allowed as 0.728 MT as 1.241 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

36. Quantity of import items at Sl.No. 89 to 92 put together may be allowed as 0.899 MT as 1.153 Kgs/Kg content in the respective export items after taking 1/3rd recovery from scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	55 / NC/1/MEET/Jun/202627/2
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Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001225AM26
RA File Number	03AX04001058 AM26
Licence No and Date	0311044418/02/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 08.07.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	7206375-1 PISTON, ACTUATOR	283 NOS	SS BAR OD 4" AMS 5643 QTY: 910.694 KGS	867.61 KG INCLUSIVE OF 1293.53% WASTAGE ON THE NET WEIGHT OF SS BAR OD 4" AMS 5643 IN THE EXPORT PRODUCT.
			SS TUBE OD 0.125" AMS 5571 QTY: 1.415 KGS	1.4148 KG INCLUSIVE OF 149.96% WASTAGE ON THE NET WEIGHT OF SS TUBE OD 0.125" AMS 5571 IN THE EXPORT PRODUCT.
			SS BAR OD 0.375" AMS 5646 QTY: 2.83 KGS	2.549 KG INCLUSIVE OF 800.80% WASTAGE ON THE NET WEIGHT OF SS BAR OD 0.375" AMS 5646 IN THE EXPORT PRODUCT.
			SS BAR OD 0.3125" AMS-QQ-S-763 QTY: 3.962 KGS	3.1115 KG INCLUSIVE OF 378.03% WASTAGE ON THE NET WEIGHT OF SS BAR OD 0.3125" AMS-QQ-S-763 IN THE EXPORT PRODUCT.
2	3171543-4 PISTON, ACTUATOR	377 NOS	SS TUBE OD 1.5" AMS5571. QTY: 58.812 KGS	57.967 KG INCLUSIVE OF 92.20% WASTAGE ON THE NET WEIGHT OF SS TUBE OD 0.125" AMS 5571 IN THE EXPORT PRODUCT.
			SS BAR OD 2.75" AMS-QQ-S-763 QTY: 413.966 KGS	413.966 KG INCLUSIVE OF 510.03% WASTAGE ON THE NET WEIGHT OF SS BAR OD 2.75" AMS-QQ-S-763 IN THE EXPORT PRODUCT.

			QTY: 428.272 KGS	763 IN THE EXPORT PRODUCT.
			SS BAR OD 1.75" AMS-QQ-S-763 QTY: 107.822 KGS	103.152 KG INCLUSIVE OF 681.75% WASTAGE ON THE NET WEIGHT OF SS BAR OD 1.75" AMS-QQ-S-763 IN THE EXPORT PRODUCT.
3	63001706-3 METERING VALVE, MATCHED SET	973 NOS	SS BAR OD 6.35 AMS 5659 QTY: 17.514 KGS	16.499 KG INCLUSIVE OF 707.47% WASTAGE ON THE NET WEIGHT OF SS BAR OD 6.35 AMS 5659 IN THE EXPORT PRODUCT.
			COBALT BAR OD 1" AMS 5759 QTY: 227.682 KGS	189.448 KG INCLUSIVE OF 490.01% WASTAGE ON THE NET WEIGHT OF COBALT BAR OD 1" AMS 5759 IN THE EXPORT PRODUCT.

NOTE: (1) THE GRADE OF IMPORTED STAINLESS-STEEL BARS AND TUBES SHOULD MATCH THE GRADE OF STAINLESS-STEEL BARS & TUBES OF THE EXPORT PRODUCT.

2. THE ABOVE IMPORT QUANTITY IS RECOMMENDED AFTER TAKING INTO ACCOUNT THE DETAILS PROVIDED BY THE APPLICANT AND AFTER RECOVERY OF SCRAP, AND CANNOT BE AMENDED.

RA concerned may take suitable consequential action accordingly.

Case No.	56 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001315AM26
RA File Number	08AX04000405 AM26
Licence No and Date	0811015223/05/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 08.06.2026, as under:	

1. Net weight of export items at SI.No.1 to 4 may be specified as 49.873 MT, 19.929 MT, 39.550 MT & 30.975 MT respectively.
2. Import items at SI.No. 1 to 4 shall be of relevant grade and diameter as contained in the respective export items
3. Quantity of import item at SI.No.1 may be allowed as 30936.68 Mtr (27274.1 Kgs.) inclusive of 0.14% wastage as claimed by the firm, in the export item at SI.No.1 .
4. Quantity of import item at SI.No.2 may be allowed as 5837.55 Mtr (5949.8 Kgs.) inclusive of 0.30% wastage as claimed by the firm, in the export item at SI.No.2.
5. Quantity of import item at SI.No.3 may be allowed as 21258.23 Mtr (19193.8 Kgs.) inclusive of 0.37 % wastage as claimed by the firm, in the export item at SI.No.3.
6. Quantity of import item at SI.No.4 may be allowed as 9381.86 Mtr (14505.4 Kgs) inclusive of 1.09 % wastage as claimed by the firm, in the export item at SI.No.4.

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	ELIN ELECTRONICS LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001356AM26
RA File Number	03AX04000349 AM26
Licence No and Date	0311044573/06/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

6. The above information may be furnished export product wise.

7. Form (i.e Sheet/ Rod/ingots /Tube etc.) of import items namely, Aluminium (Sl. No. 11 to 15), CRCA(Sl. No. 51 to 56), CRNGO (Sl. No. 57 to 61) , Stainless Steel(Sl. No. 185 to 189).

Case stands deferred.

Case No.	58 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	WEATHERFORD DRILLING AND PRODUCTION SERVICES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001361AM26
RA File Number	34AX04000210 AM26
Licence No and Date	3411006573/06/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. As per the summary of the application, the export quantity is 33.6 meters. Is it only one number, or how many mandrels in numbers will be exported in a 33.6-meter length? 2. What are the final dimensions of the export product to be manufactured from the imported turned round bar of 6.75" diameter & 34.54 meters in length? 3. Submit a clear drawing sketch with readable dimensions. 4. What is the weight of each finished export product & initial weight of the raw material? 5. Process flow chart & wastage at each stage of operation. 6. Submit the test certificate of the imported turned round bars. 7. Where is the use of the export product? Case stands deferred.	

Case No.	59 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001406AM26
RA File Number	32AX04000201 AM26
Licence No and Date	3211009179/10/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 15.06.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	LOCKING BOLT – 4563(NET WEIGHT OF 1582 NOS: 1390.58 KGS)	1582 NOS	HOT ROLLED STEEL BAR, - Dia 60 MM 50CRMO4+ESR+HH QTY: 3429.00 KGS	2749.53 KG INCLUSIVE OF 97.72% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 1/3 RD RECOVERY FROM THE WASTAGE.
2	LOCKING BOLT – 4582(NET WEIGHT OF 1563 NOS: 1695.85 KGS)	1563 NOS	HOT ROLLED STEEL BAR, - Dia 60 MM 50CRMO4+ESR+HH QTY: 3935.00 KGS	3188.54 KG INCLUSIVE OF 88.02% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT AFTER TAKING 1/3 RD RECOVERY FROM THE WASTAGE.

NOTE: THE GRADE OF IMPORTED STEEL SHOULD BE MATCHED WITH THE GRADE OF STEEL GOING IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001459AM26
RA File Number	33AX04000031 AM26
Licence No and Date	3311002744/11/06/2025
Norms Committee Decision: The Committee considered the case as per agenda. Representatives of the firm Shri CA Pardeep Tayal, CS Sapna Saluja and Deepak Sharma, Assistant Manager attended the Personal Hearing before Norms Committee-1 on 02.07.2026 and explained the case in detail. After detailed deliberation on the wastage being claimed by M/s Brake Parts India Pvt Ltd, the representatives of the firm agreed to provide the following information for fixation of wastage norms based on at least 30 samples of heavy, medium and low weight for duty-free import of steel sheets coated with NBR against export of Shims: 1. Weight and size of the initial raw material to be punched for various sizes of shims and density thereof. 2. Weight of the shims and quantity thereof in numbers to be punched from sheet along with their shim number, for the sizes to be exported. 3. Copy of the shipping bills which should indicate the weight of the shims and number thereof for matching. 4. Copy of the Bill of Entry of the imported sheets. 5. Computer programming data for each size of the shim along with the feed size & length and the number of shims to be punched. 6. A data sheet has to be prepared, which should match the shipping bills. 7. Segregate the shims into three categories: heavy, medium, and low weight to calculate the wastage accordingly. Case stands deferred.	

Case No.	61 / NC/1/MEET/Jun/202627/2
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Case Status	Case Deferred
Party Name	KOMATSU INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00003209AM26
RA File Number	05AX04000868 AM26
Licence No and Date	0511033298/12/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and noted that as per decision taken in NC-1 meeting held on 17/09/2025, certain clarifications were sought from PC-4 vide mail dt.16.12.2025 and reminder dated 03.07.2026. The same are still awaited. The Committee, therefore, decided to defer the case. Case stands deferred.	

Case No.	62 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SHAH EYE CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001481AM26
RA File Number	07AX04000330 AM26
Licence No and Date	0711014714/12/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: a. SUBMIT COLOURED PHOTOGRAPHS OF THE EXPORT PRODUCT. b. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION. c. WHAT IS THE NET WEIGHT OF 2485608 PCS OF KNIVES? d. TEST CERTIFICATE OF THE IMPORTED ITEM.	

e. HOW WIRE WILL BE CONVERTED INTO KNIVES. SUBMIT THE DETAIL PROCESS OF MANUFACTURING.

Case stands deferred.

Case No.	63 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001499AM26
RA File Number	07AX04000446 AM26
Licence No and Date	0711014723/13/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	64 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001582AM26
RA File Number	07AX04000497 AM26
Licence No and Date	0711014790/19/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. Detailed description of the export product, including technical specifications 2. Manufacturing process flow chart from raw materials to finished product. 3. Whether the product is manufactured in-house or partially outsourced. 4. Details of machinery and manufacturing facilities available.	

5. Basis of estimation of each imported input along with wastage at each stage of processing
6. Details of Process loss, handling loss, machining loss, cutting loss etc., with justification.
7. Nature and quantity of scrap generated.
8. Realisation/value obtained from scrap disposal.
9. Whether Standard Input Output Norms (SION) already exist for similar products.
10. Comparison of proposed norms with existing SIONs, if any.

Case stands deferred.

Case No.	65 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001583AM26
RA File Number	07AX04000496 AM26
Licence No and Date	0711014791/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001584AM26
RA File Number	07AX04000498 AM26
Licence No and Date	0711014792/19/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Detailed description of the export product, including technical specifications
2. Manufacturing process flow chart from raw materials to finished product.
3. Whether the product is manufactured in-house or partially outsourced.
4. Details of machinery and manufacturing facilities available.
5. Basis of estimation of each imported input along with wastage at each stage of processing
6. Details of Process loss, handling loss, machining loss, cutting loss etc., with justification.
7. Nature and quantity of scrap generated.
8. Realisation/value obtained from scrap disposal.
9. Whether Standard Input Output Norms (SION) already exist for similar products.
10. Comparison of proposed norms with existing SIONs, if any.

Case stands deferred.

Case No.	67 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	SAWS DRILLTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001606AM26
RA File Number	09AX04000234 AM26
Licence No and Date	0911009885/20/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 15.06.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	DRILL ROD 7 5/8" X 7.6 METERS, S/S (PV271) MODEL 2100518 1/4" WITH BECO PIN & BOX CONNECTION (DRO-194-01-00)- TOTAL WT 26,100 KGS(NET CONTENT OF SEAMLESS STEEL	36 NOS	SEAMLESS STEEL TUBE 193.6 OD X6.82M X 25.4MM W/T(4140Q+T), ASTM A519 QTY: 26060 KGS	25549.02 KGS INCLUSIVE OF 1% WASTAGE ON THE NET WEIGHT OF SEAMLESS PIPE IN THE EXPORT PRODUCT.

	TUBE- 25549.02 KGS)			
NOTE: THE GRADE AND SIZE OF THE PIPE (OD &ID) SHOULD BE MATCHED WITH THE GRADE AND SIZE (OD &ID) OF THE EXPORT PRODUCT. RA concerned may take suitable consequential action accordingly.				

Case No.	68 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	SHIVALIK BIMETAL CONTROLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001624AM26
RA File Number	05AX04000886 AM26
Licence No and Date	0511033442/23/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 22.06.2026, as under:

1. Quantity of import items at Sl.No.1 to 7 may be allowed as 1.10 Kgs/Kg content in the export item at Sl. No. 1.
2. Quantity of import items at Sl.No.8 to 11 may be allowed as 1.10 Kgs/Kg content in the export item at Sl. No. 2.
3. Quantity of import items at Sl.No.12 to 15 may be allowed as 1.10 Kgs/Kg content in the export item at Sl. No. 3.
4. Quantity of import items at Sl.No. 16 & 17 may be allowed as 1.10 Kgs/Kg content in the export item at Sl. No. 4.
5. Quantity of import items at Sl.No.18 &19 may be allowed as 1.10 Kgs/Kg content in the export item at Sl. No. 5.
6. Quantity of import items at Sl.No.20 & 21 may be allowed as 1.10 Kgs/Kg content in the export item at Sl. No. 6.
7. Quantity of import items at Sl.No.22 & 23 may be allowed as 1.10 Kgs/Kg content in the export item at Sl. No. 7.

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	VICTURA TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001644AM26
RA File Number	05AX04001013 AM26
Licence No and Date	0511033461/23/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Basis of estimation of imported input namely Stainless Steel Pipes for manufacture of export product- Silencers (Mufflers) and Exhaust Pipes of different specification along with wastage at each stage of processing 2. Details of Process loss, handling loss, machining loss, cutting loss etc. for the above inputs 3. Realisation/value obtained from scrap disposal Case stands deferred.	

Case No.	70 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	INTEGRAL COMPONENT MANUFACTURERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM REVIW00003283AM26
RA File Number	04AX04000267 AM26
Licence No and Date	0411009842/23/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. A copy of Advance authorization with list of export and import items 2. A copy of norms fixed earlier for this A.A.	

3. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4. Weight of each Export Product.
5. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. The above information may be furnished export product wise.
8. Documentary evidence like copies of sale invoices in support of sale price of scrap generated during the manufacturing process .

Case stands deferred.

Case No.	71 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001758AM26
RA File Number	07AX04000565 AM26
Licence No and Date	0711014878/27/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001759AM26

RA File Number	07AX04000564 AM26
Licence No and Date	0711014879/27/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RINAC INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001763AM26
RA File Number	07AX04000529 AM26
Licence No and Date	0711014888/27/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. Case stands deferred.	

Case No.	74 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001790AM26

RA File Number	07AX04000569 AM26
Licence No and Date	0711014892/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001791AM26
RA File Number	07AX04000568 AM26
Licence No and Date	0711014893/30/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	TITAN ENGINEERING & AUTOMATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001922AM26
RA File Number	04AX04000308 AM26
Licence No and Date	0411009937/07/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. COLOURED DRAWING OF THE EXPORT PRODUCTS WITH DIMENSIONS AND NET WEIGHT OF THE EXPORT PRODUCTS, AND ALSO INITIAL WEIGHT AND DIMENSIONS OF THE IMPORTED INPUTS.	

2. PROCESS OF MANUFACTURING AND WASTAGE AT EACH STAGE OF OPERATION OF ALL THE EXPORT PRODUCTS.

3. SUBMIT REVISED APPENDIX 4E WITH COMPLETE INFORMATION ON THE WASTAGE OF NET CONTENT, BASED ON THE IMPORTED INPUTS.

4. APPLICATION/USES OF EXPORT PRODUCTS.

Case stands deferred.

Case No.	77 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001937AM26
RA File Number	31AX04000149 AM26
Licence No and Date	3111005052/08/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 22.06.2026, as under:

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 22.1 Kgs as 8.24 Kgs/Kg content in the export item after taking 5% recovery from the scrap.
2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 187.7 Kgs as 8.59 Kgs/Kg content in the export item after taking 15% recovery from the scrap.
3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 314.6 Kgs as 5.04 Kgs/Kg content in the export item after taking 15% recovery from the scrap.
4. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 253.2 Kgs as 43 Kgs/Kg content in the export item after taking 5% recovery from the scrap.
5. Import item at SI No.5 shall be of relevant grade and size as contained / utilized in the export item at SI.No.5 and its quantity may be allowed as 2589.3 Kgs as 1.776 Kgs/Kg content in the export item after taking 5% recovery from the scrap.

6. Import item at SI No.6 shall be of relevant grade and size as contained / utilized in the export item at SI.No.6 and its quantity may be allowed as 1726.2 Kgs as 1.776 Kgs/Kg content in the export item after taking 5% recovery from the scrap.
7. Import item at SI No.7 shall be of relevant grade and size as contained / utilized in the export item at SI.No.7 and its quantity may be allowed as 13809.6 Kgs as 1.776 Kgs/Kg content in the export item after taking 5% recovery from the scrap.
8. Import item at SI No.8 shall be of relevant grade and size as contained / utilized in the export item at SI.No.8 and its quantity may be allowed as 863.1 Kgs as 1.776 Kgs/Kg content in the export item after taking 5% recovery from the scrap.
9. Import item at SI No.9 shall be of relevant grade and size as contained / utilized in the export item at SI.No.9 and its quantity may be allowed as 233.6 Kgs as 3.07 Kgs/Kg content in the export item after taking 15% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001939AM26
RA File Number	03AX04001660 AM26
Licence No and Date	0311045477/08/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 15.06.2026, as under:

SL NO	NAME OF THE EXPORT ITEM	QUANTITY	ITEM IMPORT QUANTITY APPLIED	OF & RECOMMENDED WASTAGE
1	NPN73690 RETAINER, SEAL	- 212 NOS	SS SHEET S 527 - 0.9MM THICK QTY: 29.68 KGS	29.58 KGS INCLUSIVE OF 458.11% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.

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NOTE: (1) THE GRADE OF THE IMPORTED STAINLESS-STEEL BAR SHOULD MATCH THE GRADE OF THE EXPORTED PRODUCT.

2. THE ABOVE IMPORT QUANTITY IS RECOMMENDED, AFTER TAKING INTO ACCOUNT THE DETAILS PROVIDED BY THE APPLICANT AND AFTER RECOVERY OF SCRAP, AND CANNOT BE AMENDED.

RA concerned may take suitable consequential action accordingly.

Case No.	79 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	WOODECORINA (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001947AM26
RA File Number	09AX04000279 AM26
Licence No and Date	0911009983/08/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT COLOURED DRAWING OF THE EXPORT ITEM AND INDICATE THE POSITION OF THE IMPORTED INPUTS EXCEPT CONSUMABLES AND PACKAGING MATERIALS.
2. PROCESS IN DETAIL OF THE MANUFACTURING AND WASTAGE OF INPUTS AT EACH STAGE OF OPERATION.
3. WHERE IS THE APPLICATION OF THE EXPORT ITEM?
4. SUBMIT DETAIL CALCULATION OF THE IMPORTED INPUTS AS TO HOW THE WASTAGE ARRIVED 35%, 15%, & 10%.

5. SUBMIT INVOICES OF THE SCRAP SOLD IN THE MARKET.

Case stands deferred

Case No.	80 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001964AM26
RA File Number	03AX04001749 AM26
Licence No and Date	0311045517/09/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 15.06.2026, as under:

SL NO	NAME OF THE EXPORT ITEM	QUANTITY	ITEM IMPORT QUANTITY APPLIED	OF & RECOMMENDED WASTAGE
1	2310764-1 PAN ASSEMBLY, OUTLET-PRIMARY	45 NOS	SS BAR DIA 3.75" AMS-QQ-S-763 QTY: 91.035 KGS	88.75 KGS INCLUSIVE OF 1872.22% WASTAGE ON THE NET WEIGHT OF IMPORTED SS BAR DIA 3.75" AMS-QQ-S-763 IN THE EXPORT PRODUCT.
2	2310759-1 PAN ASSEMBLY, INLET PRIMARY	45 NOS	SS BAR DIA 3.75" AMS-QQ-S-763 QTY: 91.035 KGS	88.81 KGS INCLUSIVE OF 1215.70% WASTAGE ON THE NET WEIGHT OF IMPORTED SS BAR DIA 3.75" AMS-QQ-S-763 IN THE EXPORT PRODUCT.

			SS BAR DIA 3" AMS-QQ-S-763 QTY: 136.17 KGS	132.217 KGS INCLUSIVE OF 1065.93% WASTAGE ON THE NET WEIGHT OF IMPORTED SS BAR DIA 3" AMS-QQ-S-763 IN THE EXPORT PRODUCT.
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NOTE: (1) THE GRADE OF THE IMPORTED STAINLESS-STEEL BAR SHOULD MATCH THE GRADE OF THE EXPORTED PRODUCT.

2. THE ABOVE IMPORT QUANTITY IS RECOMMENDED, AFTER TAKING INTO ACCOUNT THE DETAILS PROVIDED BY THE APPLICANT AND AFTER RECOVERY OF SCRAP, AND CANNOT BE AMENDED.

RA concerned may take suitable consequential action accordingly.

Case No.	81 / NC/1/MEET/Jun/202627/2			
Case Status	Case Approved			
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026			
HQ File Number	HQRNORM APPLY 00001965AM26			
RA File Number	03AX04001728 AM26			
Licence No and Date	0311045518/09/07/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 15.06.2026, as under:				
SL NO	NAME OF THE EXPORT ITEM	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	RECOMMENDED QUANTITY & WASTAGE
1	L51285G02 MANIFOLD, AIR-HPT	150 NOS	SS TUBE OD 2" - AMS 5557 QTY: 161.025 KGS	160.70 KGS INCLUSIVE OF 25.0 % WASTAGE ON THE NET WEIGHT OF

IMPORTED SS TUBE OD 2" -
AMS 5557 IN THE EXPORT
PRODUCT.

SS SHEET AMS 5510 - 146.04 KGS INCLUSIVE OF
0.038" 312.54% WASTAGE ON THE
QTY: 147.90 KGS NET WEIGHT OF
IMPORTED SS SHEET AMS
5510 - 0.038" IN THE
EXPORT PRODUCT.

SS SHEET AMS 5510 - 26.945 KGS INCLUSIVE OF
0.028" 149.49% WASTAGE ON THE
QTY: 27.00 KGS NET WEIGHT OF
IMPORTED SS SHEET AMS
5510 - 0.028" IN THE
EXPORT PRODUCT.

SS SHEET AMS 5510 - 26.69 KGS INCLUSIVE OF
0.1" 344.83% WASTAGE ON THE
QTY: 26.85 KGS NET WEIGHT OF
IMPORTED SS SHEET AMS
5510 - 0.1" IN THE EXPORT
PRODUCT.

SS BAR OD 3.5" AMS 575.02 KGS INCLUSIVE OF
5645 870.50% WASTAGE ON THE
QTY: 596.40 KGS NET WEIGHT OF
IMPORTED ITEMS IN THE
EXPORT PRODUCT.

NOTE: (1) THE GRADE OF THE IMPORTED STAINLESS-STEEL TUBES, SHEET & BAR SHOULD MATCH THE GRADE OF THE STAINLESS STEEL OF TUBES, SHEETS, AND BARS OF THE EXPORT PRODUCT.

2. THE ABOVE IMPORT QUANTITY IS RECOMMENDED, AFTER TAKING INTO ACCOUNT THE DETAILS PROVIDED BY THE APPLICANT AND AFTER RECOVERY OF SCRAP, AND CANNOT BE AMENDED.

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	GK TECHNO COMMERCIAL INDUSTRIES

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001980AM26
RA File Number	33AX04000051 AM26
Licence No and Date	3311002834/09/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT DRAWING OF THE EXPORT PRODUCT WITH COMPLETE DIMENSIONS. 2. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION. 3. TEST CERTIFICATE OF THE IMPORTED STAINLESS STEELS. 4. HOW 20% WASTAGE FOR MANUFACTURING OF EXPORT ITEMS HAS ARRIVED. 5. WHAT RAW MATERIALS AND COMPONENTS WILL BE REQUIRED FROM? 6. INDIGENOUS SOURCE AND WEIGHT THEREOF? 7. SUBMIT A CHART INDICATING THE TOTAL WEIGHT OF EACH EXPORT PRODUCT (IMPORTED + INDIGENOUS) AND NET WEIGHT OF THE IMPORTED INPUT. Case stands deferred.	

Case No.	83 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	FINE TOOLS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00001989AM26
RA File Number	07AX04000604 AM26
Licence No and Date	0711015000/09/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 16.06.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE
1	SWING CASE - PICK UP TRUCK BED TOOL BOX / STORAGE BOX. TOTAL WEIGHT OF EXPORT ITEMS IN KGS 159998.40. NET WEIGHT OF IMPORT ITEM: 88888.00 KGS	22222 NOS	PLASTIC RESIN PELLETS, POLYPROPYLENE, BLACK F30-01UVHF-BK QTY: 100000.00 KGS	93332.40 KGS INCLUSIVE OF 5% WASTAGE ON THE NET WEIGHT OF IMPORTED INPUT IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	84 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002000AM26
RA File Number	31AX04000156 AM26
Licence No and Date	3111005061/10/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 22.06.2026, as under:

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 573 Kgs as 2.74 Kgs/Kg content in the export item after taking 15% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	85 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002008AM26
RA File Number	03AX04001757 AM26
Licence No and Date	0311045572/10/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 15.06.2026, as under:

Sl No	Name of the export item	Quantity	Item of import & Quantity applied	RECOMMENDED WASTAGE
1	3038912-1 TUBE ASY NO, BEARING	78 NOS	SS BAR OD 5/8" AMS 5645 QTY: 3.198 KGS	3.192 KGS INCLUSIVE OF 497.75% WASTAGE ON THE NET WEIGHT OF IMPORTED SS BAR OD 5/8" AMS 5645 IN THE EXPORT PRODUCT.
			SS Tube AMS 5570 OD 0.25" QTY: 2.106 KGS	2.084 KGS INCLUSIVE OF 11.36% WASTAGE ON THE NET WEIGHT OF IMPORTED SS Tube AMS 5570 OD 0.25" IN THE EXPORT PRODUCT.

2	3038911-1 TUBE DRAIN BRG 1	82 NOS	SS BAR OD 5/8" AMS 5645 QTY: 3.362 KGS	3.357 KGS INCLUSIVE OF 498.39% WASTAGE ON THE NET WEIGHT OF IMPORTED SS BAR OD 5/8" AMS 5645 IN THE EXPORT PRODUCT.
			SS Tube AMS 5570 OD 0.25" QTY: 0.738 KGS	0.727KGS INCLUSIVE OF 13.0% WASTAGE ON THE NET WEIGHT OF IMPORTED SS Tube AMS 5570 OD 0.25" IN THE EXPORT PRODUCT.

NOTE:

1. THE GRADE OF THE IMPORTED STAINLESS-STEEL BAR AND TUBES SHOULD MATCH THE GRADE OF THE STAINLESS-STEEL BARS & TUBES OF THE EXPORTED PRODUCT.

2. THE ABOVE IMPORT QUANTITY IS RECOMMENDED AFTER TAKING INTO ACCOUNT THE DETAILS PROVIDED BY THE APPLICANT AND AFTER RECOVERY OF SCRAP, AND CANNOT BE AMENDED.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002036AM26
RA File Number	05AX04001283 AM26
Licence No and Date	0511033831/14/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

1. Reason for submitting more than one Authorisation application for the same export product as mentioned in the CE Certificate and status of those Authorisation application
2. Detailed description of export product, including technical specifications and drawings
3. Basis of estimation of each imported input along with wastage at each stage of processing
4. Details of Process loss, handling loss, machining loss, cutting loss etc., with justification.
5. Realisation/value obtained from scrap disposal.

Case stands deferred.

Case No.	87 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MOLDTECS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002049AM26
RA File Number	33AX04000049 AM26
Licence No and Date	3311002846/14/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A COLOURED DRAWING OF THE EXPORT PRODUCT AND ALSO INDICATE THE POSITION OF THE IMPORTED AND INDIGENOUS INPUTS.
2. SUBMIT A DETAIL DESCRIPTION OF THE IMPORTED INPUTS AND THEIR USES IN THE EXPORT PRODUCT.
3. PROCESS FLOW CHART AND WASTAGE AT EACH STAGE OF OPERATION.
4. EXPLAIN THE DESCRIPTION OF THE IMPORTED INPUTS AND REQUIREMENTS IN THE EXPORT PRODUCT.

Case stands deferred.

Case No.	88 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002054AM26
RA File Number	08AX04000636 AM26
Licence No and Date	0811015568/14/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 30.04.2026, as under: 1. Net weight of export items at SI.No.1 & 2 may be specified as 100.54 MT & 100.54 respectively. 2. Import item at SI.No. 1 to 8 shall be of relevant grade and thickness as contained in the respective export items.. 3. Quantity of import items at SI.No.1 may be allowed as 3,565 Kgs. as 1.30 Kgs/Kg content in the export items at SI.No.1 after taking 1/3rd recovery from scrap. 4. Quantity of import items at SI.No. 2 may be allowed as 3,565 Kgs. as 1.30 Kgs/Kg content in the export items at SI.No.2 after taking 1/3rd recovery from scrap. 5. Quantity of import item at SI.No.3 may be allowed as 33,395 Kgs.as 1.032 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from scrap. 6. Quantity of import item at SI.No.4 may be allowed as 33,395 Kgs.as 1.032 Kgs/Kg content in the export item at SI.No. 2 after taking 1/3rd recovery from scrap. 7. Quantity of import item at SI.No.5 may be allowed as 49,992 Kgs.as 1.257 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from scrap. 8. Quantity of import item at SI.No.6 may be allowed as 49,992 Kgs.as 1.257 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from scrap 9. Quantity of import item at SI.No.7 may be allowed as 1,909 Kgs.as 2.24 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from scrap. 10. Quantity of import item at SI.No.8 may be allowed as 1,909 Kgs.as 2.24 Kgs/Kg content in the export item at SI.No.2 after taking 1/3rd recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	89 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002137AM26
RA File Number	04AX04000274 AM26
Licence No and Date	0411009991/17/07/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A COLOURED DRAWING OF EACH EXPORT PRODUCT AND ALSO INDICATE THE POSITION OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT.

2. WHAT IS THE REASON FOR ASKING FOR NIL WASTAGE WHEN THE IMPORTED ITEMS ARE IN GRAMS? HOW THE IMPORTED ITEMS IN GRAMS WILL BE ACCOUNTED FOR? SUBMIT DOCUMENTARY EVIDENCE.

3. IS THERE ANY INDIGENOUS INPUT IN THE EXPORT PRODUCT?

4. ARE THE EXPORT ITEMS FOR DIFFERENT AUTO VEHICLES, OR WILL ALL THE EXPORT PRODUCTS BE USED FOR THE SAME VEHICLES, HAVING DIFFERENT MODELS?

Case stands deferred.

Case No.	90 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	P M TECHNO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002181AM26
RA File Number	07AX04000669 AM26
Licence No and Date	0711015113/18/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT A COLOURED DRAWING OF THE EXPORT PRODUCT.

2. HOW THE QUANTITY OF IMPORTED ITEMS IS DISTRIBUTED IN 1 SET OF EXPORT PRODUCT. SUBMIT A LIST OF THE IMPORTED ITEMS IN 1 SET.

3. WHAT IS THE USE OF STEEL TUBES IN THE EXPORT PRODUCT?

4. SUBMIT PROCESS FLOW CHART AND MANUFACTURING ACTIVITIES INVOLVING 5% WASTAGE. SUBMIT A COLOURED PHOTOGRAPH OF THE ITEM TO BE MANUFACTURED OUT OF IMPORTED STEEL TUBES.

Case stands deferred.

Case No.	91 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	UNICARE FIRE SAFETY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002175AM26
RA File Number	05AX04000974 AM26
Licence No and Date	0511033950/18/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. SUBMIT DRAWING OF THE EXPORT PRODUCT?
2. WHERE IS THE APPLICATION?
3. WHAT ARE THE RAW MATERIALS AND COMPONENTS TO BE USED FOR THE MANUFACTURING OF THE EXPORT PRODUCT? SUBMIT DETAILS OF THE INPUTS IN TABLE 2 OF APPENDIX 4E. WHAT IS THE NET WEIGHT OF THE INDIGENOUS INPUTS IN THE EXPORT PRODUCT?
4. SUBMIT DETAILS OF THE PROCESS FOR MANUFACTURING OF EXPORT PRODUCT.
5. WHAT IS THE NET WEIGHT OF EACH EXPORT PRODUCT?
6. WHAT IS THE REASON FOR ASKING 1% WASTAGE WHEN THE EXPORT PRODUCT IS IN NUMBERS?

Case stands deferred.

Case No.	92 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002218AM26
RA File Number	24AX04000159 AM26
Licence No and Date	2411004734/21/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

- a. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- b. Weight of each Export Product.
- c. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- d. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- e. The above information may be furnished export product wise.
- f. Quantity of export items in Nos. in addition to their weights.

Case stands deferred.

Case No.	93 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	POWERDRIVE BEARINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002200AM26
RA File Number	08AX04000643 AM26
Licence No and Date	0811015633/21/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	94 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	ROYAL IHC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002209AM26
RA File Number	03AX04002007 AM26
Licence No and Date	0311045814/21/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 15.06.2026, as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED
1	VALVE CASING MADE OF STEEL PLATES OF A THICKNESS EXCEEDING 10MM, GRADE EH36 / S355J2 NET CONTENT STEEL	20.00 MTS	STEEL PLATES OF A THICKNESS EXCEEDING 10MM, GRADE EH36 / S355J2	1.12 KG/KG ON THE NET WEIGHT OF STEEL PLATES OF A THICKNESS EXCEEDING 10MM,

	PLATES OF A THICKNESS EXCEEDING 10MM 20 M. TON		QTY: 24.00 MTS	GRADE EH36 / S355J2 IN THE EXPORT PRODUCT
2	VALVE BODY MADE OF STEEL PLATES OF A THICKNESS EXCEEDING 10MM, GRADE EH36 / S355J2 NET CONTENT STEEL PLATES OF A THICKNESS EXCEEDING 10MM 18 M. TON	18.00 MTS	STEEL PLATES OF A THICKNESS EXCEEDING 10MM, GRADE EH36 / S355J2 QTY: 21.60 MTS	1.12 KG/KG ON THE NET WEIGHT OF STEEL PLATES OF A THICKNESS EXCEEDING 10MM, GRADE EH36 / S355J2 IN THE EXPORT PRODUCT
3	PIPE MADE OF STEEL PLATES OF A THICKNESS EXCEEDING 10MM GRADE EH36 / S355J2 NET CONTENT STEEL PLATES OF A THICKNESS EXCEEDING 10MM 4 M. TON	4.0 MTS	STEEL PLATES OF A THICKNESS EXCEEDING 10MM, GRADE EH36 / S355J2 QTY: 4.80 MTS	1.10 KG/KG ON THE NET WEIGHT OF STEEL PLATES OF A THICKNESS EXCEEDING 10MM, GRADE EH36 / S355J2 IN THE EXPORT PRODUCT

THE THICKNESS OF THE IMPORTED PLATES SHOULD MATCH THE THICKNESS OF THE PLATES USED FOR THE MANUFACTURING OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	95 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002213AM26
RA File Number	07AX04000714 AM26
Licence No and Date	0711015120/21/07/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detailed description of the export product, including technical specifications
2. Manufacturing process flow chart from raw materials to finished product.
3. Whether the product is manufactured in-house or partially outsourced.
4. Details of machinery and manufacturing facilities available.
5. Basis of estimation of each imported input along with wastage at each stage of processing
6. Details of Process loss, handling loss, machining loss, cutting loss etc., with justification.
7. Nature and quantity of scrap generated.
8. Realisation/value obtained from scrap disposal.
9. Whether Standard Input Output Norms (SION) already exist for similar products.
10. Comparison of proposed norms with existing SIONs, if any.

Case stands deferred.

Case No.	96 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002224AM26
RA File Number	05AX04001400 AM26
Licence No and Date	0511034007/21/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	
1. SUBMIT A CHART INDICATING THE NUMBER OF PROCESSES INVOLVED, THE PERCENTAGE WEIGHT IN KG (BEFORE), THE CUTTING WEIGHT IN KG (AFTER), THE WASTAGE IN KG, AND THE WASTAGE IN PERCENTAGE.	
2. SUBMIT A PROCESS FLOW CHART INDICATING STAGE-WISE WASTAGE AT EACH OPERATION, UP TO THE FINAL STAGE OF OPERATION.	

3. COLOURED DRAWINGS OF THE AIRCRAFT COMPONENTS WITH DIMENSIONS OF THE INITIAL TITANIUM BAR AND DIMENSIONS OF THE FINISHED PRODUCTS.

4. MTC OF THE IMPORTED ALLOY STEEL ROD.

Case stands deferred.

Case No.	97 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002248AM26
RA File Number	31AX04000170 AM26
Licence No and Date	3111005103/22/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 22 .06.2026, as under:

1. Import item at SI No.1 shall be of relevant grade and size as contained / utilized in the export item at SI.No.1 and its quantity may be allowed as 22198 Kgs as 2.258 Kgs/Kg content in the export item after taking 15% recovery from the scrap.
2. Import item at SI No.2 shall be of relevant grade and size as contained / utilized in the export item at SI.No.2 and its quantity may be allowed as 31170 Kgs as 1.66 Kgs/Kg content in the export item after taking 15% recovery from the scrap.
3. Import item at SI No.3 shall be of relevant grade and size as contained / utilized in the export item at SI.No.3 and its quantity may be allowed as 19878 Kgs as 1.60 Kgs/Kg content in the export item after taking 15% recovery from the scrap.
4. Import item at SI No.4 shall be of relevant grade and size as contained / utilized in the export item at SI.No.4 and its quantity may be allowed as 14620 Kgs as 3.128 Kgs/Kg content in the export item after taking 15% recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002267AM26
RA File Number	24AX04000168 AM26
Licence No and Date	2411004748/23/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantity of export items in Nos. in addition to their weights.

Case stands deferred.

Case No.	99 / NC/1/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	NOV MFG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002292AM26
RA File Number	31AX04000185 AM26
Licence No and Date	3111005112/24/07/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (SKB) dated 16.06.2026, as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT& QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	CHOKE AND KILL MANIFOLD (ASSEMBLY/FINISH PN) MODEL NO-18937724-001	5 NOS(15000 KGS)	11381323-007 WIRE CABLE; SINGLE CONDUCTOR;1 CONDUCTOR; WIRE 6 AWG;UNARMORED;OD 0.346 IN;2000 V;COLOR BLACK, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 32 METERS PER RESULTANT PRODUCT) QTY: 176.0 MTR	1.03 MTR/MTR ON THE NET CONTENT OF CONDUCTOR WIRE IN THE EXPORT PRODUCT.
			11381323-014 WIRE CABLE;SINGLE CONDUCTOR;1 CONDUCTOR;WIRE 4/0 AWG;UNARMORED;OD 0.812 IN;2000 V;COLOR BLACK, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 13.72 METERS PER RESULTANT PRODUCT) QTY: 75.46 MTR	1.03 MTR/MTR ON THE NET CONTENT OF CONDUCTOR WIRE IN THE EXPORT PRODUCT.
			11407860-003 WIRE CABLE;MULTICORE;4 CONDUCTOR;WIRE 12 AWG;UNARMORED;OD .486 IN;1000 V;COLOR BLACK, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 94.49 METERS PER RESULTANT PRODUCT) QTY: 519.69 MTR	1.03 MTR/MTR ON THE NET CONTENT OF CONDUCTOR WIRE IN THE EXPORT PRODUCT.
			11412345-013 WIRE CABLE;SHIELDED TWISTED PAIR (STP) 16 CONDUCTOR;STP,1;WIRE 16 AWG;UNARMORED;OD .356 IN;1000 V;COLOR BLACK, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 170.69 METERS PER RESULTANT PRODUCT) QTY: 938.79 MTR	1.03 MTR/MTR ON THE NET CONTENT OF CONDUCTOR WIRE IN THE EXPORT PRODUCT.
			11412345-021 WIRE CABLE;SHIELDED TWISTED PAIR (STP) 16 CONDUCTOR;STP,12;WIRE 16 AWG;UNARMORED;OD 1.065 IN;1000 V;COLOR BLACK, (NET CONTENT OF	1.03 MTR/MTR ON THE NET CONTENT OF CONDUCTOR WIRE IN THE EXPORT PRODUCT.

			IMPORT IN EXPORT ITEM SR. NO. 1 IS 106.68 METERS PER RESULTANT PRODUCT) QTY: 586.74 MTR		
			11412345-030 WIRE CABLE;SHIELDED TWISTED PAIR (STP) 14 CABLE;STP,5;WIRE 14 AWG;UNARMORED;OD 0.772 IN;1000 V;COLOR BLACK, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 42.67 METERS PER RESULTANT PRODUCT) QTY: 234.68 MTR	1.03 MTR/MTR ON THE NET CONTENT OF CONDUCTOR WIRE IN THE EXPORT PRODUCT.	
			16992940-007 WIRE CABLE;SINGLE CONDUCTOR;1 CONDUCTOR;WIRE 6 AWG;UNARMORED;OD .29 IN;600 V;COLOR GREEN WITH YELLOW STRIPE, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 30.18 METERS PER RESULTANT PRODUCT) QTY: 165.99 MTR	1.03 MTR/MTR ON THE NET CONTENT OF CONDUCTOR WIRE IN THE EXPORT PRODUCT.	
			17897027-001 RECEPTACLE;RECEPTACLE;4;30.0 A;LENGTH 10 X WIDTH 5.75 INCHES, TWO 3/4" NPT ENTRIES, DEAD FRONT INTERLOCKED, PIN AND SLEEVE (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 4 NOS PER RESULTANT PRODUCT) QTY: 20 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.	
			18056884-001 LIGHT FIXTURE;WALL MOUNT;120-277 VAC, 125-300VDC V;VARIABLEFREQUENCY;LED;WITH BATTERY BACK-UP; HAZARDOUS, AREA BATTERY 90 MINS (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 4 NOS PER RESULTANT PRODUCT) QTY: 20 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.	
			18748562-001 GLAND, CABLE;UNARMORED;3/4" NPT;MIN DIA .375 IN;MAX DIA .5 IN;MATL ALUMINUM, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 6 NOS PER RESULTANT PRODUCT) QTY: 30 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.	

			FABRICATION AND SUPPLY OF SUPPORT PIPE, CHOKE LINE, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 33 NOS PER RESULTANT PRODUCT) QTY: 165 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FABRICATION AND SUPPLY OF ELECTRICAL SUPPORTS/ACCESSORIES, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 1012 NOS PER RESULTANT PRODUCT) QTY: 5060 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
			FABRICATION AND SUPPLY OF SUPPORT SKID FRAME, (NET CONTENT OF IMPORT IN EXPORT ITEM SR. NO. 1 IS 617 NOS PER RESULTANT PRODUCT) QTY: 3085 NOS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE.
RA concerned may take suitable consequential action accordingly.				

Case No.	100 / NC/1/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MAK STRATEGIC SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jun/ 202627/ 2 and 16/06/2026
HQ File Number	HQRNORM APPLY 00002297AM26
RA File Number	32AX04000305 AM26
Licence No and Date	3211009482/24/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. The list in Annexure I of Appendix 4E is not readable. Submit a neat & readable list.	

2. Some Serial numbers are missing in the list of inputs. Any specific reasons?
 3. Convert feet into meters and submit the quantity in meters.
 4. Submit reasons for asking for wastage @ 10% with complete justification. Process flow chart and wastage at each stage of operation.
 5. Submit a copy of the advance authorisation.
 6. Uses/ application of the export product.
 7. Submit a detailed process of manufacturing.
 8. Submit a coloured drawing, which could clearly indicate the position of the imported inputs.
- Case stands deferred.